

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

35. **IA-830(MB)2024 IN C.P. (IB)/1094(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES: Tata Capital Financial Services Limited
Vs.
Sandeep Ramkrishna Arora

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

1. Adv. Atishay Jain a/w Adv. Tanushree Sogani i/b. Adv. Kunal Kanungo, Ld. Counsel for the Resolution Professional/Financial Creditor present. None present for the Personal Guarantor.
2. The Ld. Counsel for the Financial Creditor/RP submits that the Notice sent to the Personal Guarantor returned with endorsement of the postal authority mentioning that the notice is unclaimed. The Notice is treated as deemed service to the Personal Guarantor. The Personal Guarantor has not filed any reply, nor has he appeared today. Hence, the matter is proceeded on the merits.
3. Ld. Counsel for the Financial Creditor sought two weeks' time to file proof of service of the invoking of the personal guarantee. Time granted as last chance, failing which this Bench feels that the matter is incomplete and defective and pass appropriate orders.
4. List this matter for further consideration on **14.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)